

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3922
ANSWERED ON:19.12.2006
ASSISTANCE FROM FINANCIAL FEDERATION
Bhagora Shri Mahavir

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the financial assistance provided to the Scheduled Tribes from the financial federation during the last three years, State-wise;
- (b) the dates on which Commission on Scheduled Tribes was set up separately;
- (c) the dates on which the said Commission has submitted its report to Union Government; and
- (d) the main recommendations of the said Commission alongwith the number of recommendations implemented?

Answer

MINISTER OF TRIBAL AFFAIRS (SHRI P. R. KYNDIAH)

(a): The Ministry of Tribal Affairs does not have any federation to provide financial assistance to Scheduled Tribes. However, the National Scheduled Tribes Finance & Development Corporation (NSTFDC), a public sector enterprise (PSE) under the Ministry of Tribal Affairs, provides financial assistance to eligible Scheduled Tribes through channelizing agencies for their economic development.

(b) : The National Commission for Scheduled Tribes has been set up under Article 338-A of the Constitution by bifurcation of the erstwhile National Commission for Scheduled Castes & Scheduled Tribes on 19.2.2004.

(c) & (d) : The National Commission for Scheduled Tribes has submitted its First Report for the year 2004-05 & 2005-06 to the Hon'ble President of India on 8.8.2006. The Commission has made 117 recommendations in its First Report. In terms of Section 6 of the Article 338 A of the Constitution, the President shall cause all such reports to be laid before each House of the Parliament along with a memorandum explaining the action taken or proposed to be taken on the recommendations relating to the Union and the reasons for non acceptance, if any, of any of such recommendation. Necessary follow-up action has been initiated by the Ministry accordingly.